

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI.

REGN. NO. OA 800/86

Dated: 3. 10.86

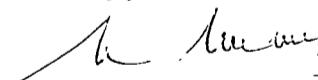
Shri Bawa Singh ----- Applicant

Vs.

Chairman, Railway Board ----- Respondents  
and another

Applicant in person.

The applicant has filed this application on 16.9.86 challenging the order of removal from service. Against that order he has moved the Chairman, Railway Board, New Delhi, on 11.9.1986 by way of representation which could be treated ~~as~~ as an appeal by the competent authority. As the matter is pending by way of an appeal or representation under the Service Rules before the Chairman of the Railway Board, there is no reason why we should entertain this application under Section 19 of the Administrative Tribunals Act. Neither the appeal has been rejected nor the period of six months has lapsed as envisaged by sub-section 2 of Section 20 of the Act so as to hold that he has exhausted all the remedies prescribed under the Service Rules before approaching this Tribunal. In the circumstances, the papers are returned to the applicant. This will not preclude the applicant from filing another application in the event of his appeal being dismissed. Ordered accordingly.

  
( Kaushal Kumar)  
Member  
3.10.86

  
( K. Madhava Reddy)  
Chairman  
3.10.86